

RA No. 226/97 in OA No. 2190/93

26

New Delhi, this 3rd day of November, 1997

Hon'ble Shri Justice K.M. Agarwal, Chairman
Hon'ble Shri S.P. Biswas, Member (A)

All India Census Electronic Data Processing
Staff Federation, through its Joint Secretary
Office of the Registrar General
India D.P. Division, E Wing II Floor
Pushpa Bhavan, Madangir Road
New Delhi

Shri Sanjay Kumar Mishra
Secretary
Camp. HQ o/o DCO, Bihar State Coop. Bank
Building, Patna-800 004 .. Applicants

(By Rudhreshwar Singh, Advocate)

versus

Union of India, through

1. Secretary
M/Home Affairs
North Block, New Delhi
Shastri Bhavan, New Delhi

2. Secretary
M/Finance, New Delhi

3. Registrar General, India
Kotah House Annexe
Man Singh Road, New Delhi .. Respondents

ORDER (in circulation)

Hon'ble Shri S.P. Biswas

This RA has been filed by the applicants against the order and judgement passed in OA 2190/93 on 26.8.97 by which the said OA was dismissed as not maintainable because it has been filed by a Union and not by any individual or jointly by a person and association of persons.

2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with

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any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

3. None of the above said ingredients are available in the present RA. The grounds advanced by the review applicants have already been carefully considered by us at the time of hearing and the applicant have not come with any fresh point in support of their case that would warrant us to review the judgement.

4. In the circumstances, the RA is summarily rejected having no force.

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(K.M. Agarwāl)
Chairman

S. P. Biswas
(S.P. Biswas),
Member (A)

/gtv/

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